

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
IB-126(ND)/2024

IN THE MATTER OF:

Indian Institute of Management, Amritsar
Vs.
Nkg Infrastructure Ltd.

.... Petitioner/Applicant
.... Respondent

Order under Section 9 of the IBC, 2016

Order delivered on 12.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the OC : Mr. Prateek Gupta, Mr. Arnav Kumar, Ms. Pranaya Sahay Advs.
For Respondent : Mr. Aniket, Mr. Sandeep Dash, Mr. Rahul Agrawal, Ms. Deborah Serto Advs.

ORDER

Ld. Counsel appearing for the Corporate Debtor seeks time to file reply affidavit. One week time granted.

List the matter for arguments **on 30.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)